

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 339/MP/2022

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between Tunga Renewable Energy Private Limited and Solar Energy Corporation of India Limited seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by Tunga Renewable Energy Private Limited in Karnataka.
- Date of Hearing : **14.2.2023**
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Tunga Renewable Energy Private Limited (TREPL).
- Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.
- Parties Present : Shri Saahil Kaul, Advocate, TREPL
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Srishti Khindaraia, Advocate, SECI
Shri Siddharth Sharma, Advocate, CTUIL
Shri Ranjeet Singh Rajput, Advocate, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Petitioner received the detailed reply filed by the Respondent No.1, SECI only 5-6 days back and accordingly, prayed for some time to file the rejoinder. The learned counsel further submitted that pursuant to the directions of the Commission, the Petitioner has already impleaded CTUIL and Distribution Licensees as party to the Petition and hence, in the meantime, they may also be permitted to file their reply, if any, and the Petitioner will file its rejoinders thereafter.

2. The representative of CTUIL submitted that as such no contention is made against the CTUIL in the instant Petition.

3. In response to the specific query of the Commission with regard to the Project status, the learned counsel for the Petitioner submitted that the Petitioner is in process of setting-up of the Project and the Petitioner will file the relevant details thereof along with its rejoinder.

4. After hearing the learned counsel for the Petitioner and the representative of CTUIL, the Commission ordered as under:



(a) The Respondents to file their reply, if any, within two weeks with copy to the Petitioner who will file its rejoinder, if any, within two weeks thereafter.

(b) CTUIL to clarify the rationale for shifting of the date of connectivity for the Petitioner's Project from 5.9.2022 to 30.6.2023?

(c) In the meantime, the interim protection granted by the Commission vide Record of Proceedings for hearing dated 29.11.2022 will continue till next date.

5. The Petition shall be listed for hearing on 20.4.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**